



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 29th January, 2022

**No. LGL.145/2021/10.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

**ASSAM ACT NO. LII OF 2021**

(Received the assent of the Governor on 24th January, 2022)

**THE SONOWAL KACHARI AUTONOMOUS COUNCIL  
(AMENDMENT) ACT, 2021**

## AN ACT

further to amend the Sonowal Kachari Autonomous Council Act, 2005.

**Preamble**

Whereas it is expedient further to amend the Sonowal Kachari Autonomous Council Act, 2005 hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. XX  
of 2005

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Sonowal Kachari Autonomous Council (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 6**

2. In the principal Act in section 6, for sub-section (1), the following shall be substituted, namely :-

“(1) The General Council shall consist of 36 (thirty six) members out of which 32 (thirty two) shall be elected members and 4 (four) members shall be nominated by the Government of Assam to give representation of those group/communities of the council area which are not otherwise represented in it. Out of 32 (thirty two) seats, 25 (twenty five) seats shall be reserved for Scheduled Tribes and 6 (six) seats shall be reserved for women and 1 (one) seat shall be reserved for general community.”

**Amendment of  
section 15**

3. In the principal Act, for section 15, the following shall be substituted, namely :-

“15. The quorum necessary for transaction of business at a meeting of the General Council shall be 18 (eighteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”

**Amendment of  
section 48**

4. In the principal Act, in section 48, for sub-section (2), the following shall be substituted, namely :-

“(2) There shall be 32 (thirty two) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.